- (b) if so, the details thereof;
- (c) whether the technical details about length of runway, area of land needed, estimated passenger flow, the total project costs etc. are with Government; and
 - (d) If so, the details thereof?

THE MINISTER OF CIVIL AVIATION (SHRI AJIT SINGH): (a) to (d) Government of India has granted 'in-principle' approval to Government of Kerala for setting up of a Greenfield airport at Kannur in Kerala in January, 2008. The project is to be implemented on Build Own and Operate (BOO) model. Government of Kerala has appointed M/s. Kerala Industrial Infrastructure Development Corporation (KINFRA) as nodal agency for development of the airport. A company namely Kannur International Airport Limited (KIAL) has been formed for development of the airport. 1276 acres of land has been acquired and another 783 acres is under acquisition. As per draft Detailed Project Report (DPR), the length of the runway planned is 3400 meters on 07/25 orientation, estimated project cost is Rs. 1400 crores in the first phase and the passenger traffic estimated during 2016 is 21.1 lakhs, with a peak hour passenger traffic of 843.

Corporatisation of Air Navigation Service

- 4517. DR. K.V.P. RAMACHANDRA RAO: Will the Minister of CIVIL AVIATION be pleased to state:
- (a) whether it is a fact that Airports Authority of India had engaged KPMG to conduct a pre-feasibility study for the corporatisation of Airports Authority of India's Air Navigation Service (ANS);
 - (b) if so, whether the study has been completed; and
 - (c) the present status in this regard?

THE MINISTER OF CIVIL AVIATION (SHRI AJIT SINGH): (a) Yes, Sir.

- (b) and (c) Yes, Sir. M/s. KPMG was engaged to conduct pre-feasibility study for the corporatisation of Airports Authority of India's Air Navigation Services (ANS) in December 2007, based on the findings of various Committees, which includes Tata Committee (1976), Justice Lahoti Committee (1996), Julka Committee (1997), Naresh Chandra Committee (2003) and the Roy Paul Committee (2006). The Ministry of Civil Aviation had accepted the recommendation of M/s. KPMG for hiving of ANS as a separate entity. The key recommendations of the study were:
 - (i) Consolidate ANS under Member (ANS), as part of AAI; and

(ii) Segregate ANS from AAI and establish it as a separate Government of India enterprise. The new ANS entity shall have stringent performance parameters and monitoring mechanism.

Budgetry support to Air India

- 4518. DR. K.V.P. RAMACHANDRA RAO: Will the Minister of CIVIL AVIATION be pleased to state:
- (a) whether it is a fact that Air India will get Rs. 928 crores through Internal and Extra Budgetary Resources (IEBR) and Rs. 4000 crores under budgetary support in 2012-13;
- (b) if so, to what extent the enhanced allocation under the budgetary support will help Air India Limited to come out of its difficulties; and
 - (c) the targets fixed in this regard?

Written Answers to

THE MINISTER OF CIVIL AVIATION (SHRI AJIT SINGH): (a) The Annual Plan outlay provision for 2012-13 of Air India Limited is Rs. 4928.00 crores including a budgetary support provision of Rs. 4000.00 crores. Plan expenditure to the tune of Rs. 928.00 crores will be met by the company from its own Internal and Extra Budgetary Resources (I&EBR).

(b) and (c) The amount of Rs. 4000.00 crore would be released to Air India as equity as per the Financial Restructuring Plan of Air India approved by the Government, The release of equity would be linked with achievement of milestones such as increase in on time performance, passenger load factor, yield, asset monetisation, hiving off the MRO and ground handling activities etc.

Merger of IAAI and NAA

- 4519. SHRI N. BALAGANGA: Will the Minister of CIVIL AVIATION be pleased to state:
- (a) whether International Airport Authority of India (IAAI) and National Airport Authority (NAA) had been merged administratively and financially as per the Act passed by the Parliament;
 - (b) if so, the details thereof;
- (c) whether it is a fact that merger of the employees had not been effected so far, despite several recommendations of the committee which went into the issue, causing hardships to several thousand employees;